

IN THE HIGH COURT OF ORISSA AT CUTTACK

W.P.(C) No.1273 of 2014

Registrar (Judicial) Suo Motu **Petitioner**
Mr. J.R. Deo, Advocate

-versus-

State of Odisha **Opp. Party**
Mr. M.S. Sahoo, AGA
Mr. H.S. Mishra, Advocate

CORAM:
THE CHIEF JUSTICE
JUSTICE B. P. ROUTRAY

ORDER

27.09.2021

Order No.

42.

1. An affidavit dated 24th September, 2021 has been filed wherein paragraph-4 is stated as under:

“That consequent upon such orders of the Hon’ble Court, the State Government have agreed to relax the provision contemplated under Rule-11 of the Odisha Group-‘C’ and ‘D’ Posts (Contractual Appointment) Rules, 2013 for regularization of appointments of Group-‘C’ and ‘D’ employees of the Sub-ordinate Courts recruited after 2016.”

2. As regards the remaining issue as mentioned in paragraph-2 of the order dated 3rd March, 2021 of this Court, Mr. Sahoo learned AGA seeks time to report the progress.

3. At his request, list on 2nd December, 2021.

I.A. Nos.13851 and 13852 of 2021

4. These are two applications by Sri Manas Ranjan Mishra currently working as Programmer in this Court. He seeks to intervene in this suo moto writ petition and directions regarding

upgrading the post of Programmer to the post of System Analyst.

5. Two earlier applications of this Applicant have been dismissed by this Court by a detailed order dated 13th July, 2021. The Court is, therefore, not inclined again to entertain two further applications relating to the same issue. The applications are accordingly dismissed.

